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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 18th Oct., 1977.

NOTIFICATION
INCOME-TAX

No.2022 (F.No.404/57/77-ITCC); In pursuance of Sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Insurance No.952 (F.No. 404/77/75-ITCC) dated 4.7.1975:-

In the said notification for the letters and words "S/Shri U.S. Saha, S.C.Paria, G.D.Dutta, J.D. Biswas, A.K.Bhattacharya, P.K. Mandal, A.Deb Biswas, A.Majumdar, S.K. Dutta, Biran Choudhury, S.K. Poddar, N.C. Nath, S.K. Mukherjee, B.B. Pal, A.B.Nag, M.L.Saha and S.Biswas", the words and letters "S/Shri U.S.Saha, S.C.Paria, G.D.Dutta, J.D.Biswas, P.K.Mandal, A.Deb Biswas, A.Majumdar, S.K.Dutta, Biran Choudhury, S.K. Poddar, N.C. Nath, S.K. Mukherjee, B.B.Pal, A.B.Nag, M.L.Saha and S.Biswas" shall be substituted.

sd/-

Deputy Secretary to the Government of India.

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